

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

\* \* \*

Date of Decision: 10.9.2003

OA 38/2003 with MA 367/2003

Laxman Prasad s/o Shri Prasadi Lal r/o Bahaf Post Office, Tehsil Deeg, District Bharatpur, presently working as EDDA, Post Office, Bharatpur.

... Applicant

Versus

1. Union of India through Secretary, Department of Posts, Dak Bhawan, Sansad Marg, New Delhi.
2. Chief Post Master General, Rajasthan Circle, Jaipur.
3. Supdt. Post Offices, Bharatpur Dn., Bharatpur.
4. Inspector Post Offices, Deeg Sub Dn., Deeg, Bharatpur, Rajasthan.

... Respondents

CORAM:

HON'BLE MR.M.L.CHAUHAN, JUDICIAL MEMBER

HON'BLE MR.A.K.BHANDARI, ADMINISTRATIVE MEMBER

For the Applicant ... Mr.P.N.Jatti

For the Respondents ... Mr.B.N.Sandu

ORDER (ORAL)

The applicant has filed the present OA thereby praying for the following reliefs :

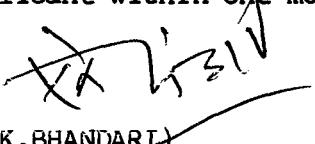
"8.1 That by a suitable writ/order or direction the impugned orders dated 28.11.2002 and 11.9.2002 be quashed and set aside and further the respondents be directed not to recover any in this regard and if any money has been recovered be refunded to the applicant.

8.2 That a reasonable cost be imposed against the respondents for redressal by the applicant."

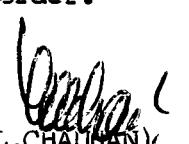
2. Vide impugned orders dated 28.11.2002 (Ann.A/1) and 11.9.2002 (Ann.A/2) a recovery of Rs.4329/- was ordered from the pay of the applicant @ Rs.500/-pm, the last instalment being of Rs.329/-, on account of the fact that he had filed an Original Application before this Tribunal which was subsequently withdrawn by him. Notice of this OA was issued to the respondents. The respondents, by way of MA 367/2003, have now placed on record an order, dated 29.8.2003, passed by the Chief Post Master General, Rajasthan Circle, Jaipur, whereby the said impugned orders of punishment/recovery have been set aside.

3. In view of this subsequent development, the present OA has become infructuous. The OA and MA stand disposed of accordingly. Recovery, if

any, made pursuant to the impugned orders shall be refunded to the applicant within one month from the date of receipt of this order.

  
(A.K.BHANDARI)

MEMBER (A)

  
(M.L.CHAUHAN)

MEMBER (J)